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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CS(COMM) 364/2022

AMAZON SELLER SERVICES PRIVATE LIMITED &
ANR.Plaintiffs

Through: Mr. Manas Raghuvanshi,
Adv.

versus

AMAZONBUYS.IN & ORS.Defendants

Through: Mr. Arjun Mookerjee,
Adv. for
D-8/GoDaddy.com LLC
Mr. Anil Misra, Adv. for
D-10
Ms. Shagun Shahi Chugh
& Mr. Varun Chugh, Adv.
for Cyber Cell
Mr. Parth Rishik, Adv. for
RJIL
Mr. Jagdish Chandra &
Ms. Maavya Saxena,
Adv. for D-18 & 19

CORAM:
JOINT REGISTRAR (JUDICIAL) MS. SWATI KATIYAR

ORDER
% **16.02.2026**

1. Matter is listed for completion of pleadings. However, as per records, no written statement has been filed on behalf of any defendants.
2. It is submitted by Ld counsel for the plaintiff that defendant no. 1 seems to be connected to defendant nos. 22 & 23 as they have a common address. It is submitted that service could neither be effected upon defendant no. 1 nor upon defendant nos. 22 & 23 as the addresses were found to be fake.
3. It is further submitted by ld counsel for plaintiff that he



tried to serve defendant no. 22 & 23 through whatsapp but their number was not found available on whatsapp.

4. It is submitted by ld counsel for plaintiff that the matter be placed before Hon'ble Court for necessary direction. At request for ld counsel for plaintiff, matter be put up before Hon'ble Court on **11.03.2026**.

**MS. SWATI KATIYAR (DHJS)
JOINT REGISTRAR (JUDICIAL)**

FEBRUARY 16, 2026/jk